

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

DA 1666/98

New Delhi this the 16th day of February, 1999.

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Shri T.N. Bhat, Member (J)

Head Constable Chanderbir,
No.12/Security,
S/O Late Shri Neki Ram,
presently posted in Security
R/O 4/139, Mandoli Extension,
P.S. Nand Nagri, Delhi-110093.

(None for the applicant)

... Applicant

Versus

1. Union of India
through its Secretary,
Ministry of Home Affairs,
North Block, New Delhi.
2. Deputy Commissioner of Police,
IIIrd Bn.DAP, Vikas Puri,
New Delhi.
3. Deputy Commissioner of Police,
Vigilance, Police Headquarters,
I.P.Estate, MSO Building,
New Delhi.

... Respondents

(By Advocate Shri Amresh Mathur)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A)

Applicant impugns the order dated 18.8.98 and prays for a direction to keep the departmental enquiry in abeyance till the final disposal of the criminal case. It is also prayed that the Vigilance Memo.dated 20.5.98 be stayed.

2. None appeared for the applicant when the case was called out even on the second call. Shri Amresh Mathur appears for the respondents.
3. Shri Amresh Mathur states that the departmental proceedings initiated by the impugned order dated 7.3.97 have been concluded, and the disciplinary authority has also passed orders thereon.

4. If so, this O.A. has become infructuous, and OA is dismissed giving liberty to applicant that if after exhausting the available departmental remedies any grievance still survives, it will be open to him to agitate the same through appropriate original proceedings in accordance with law, if so advised. No costs.

By
(T.N. Bhat)
Member (J)

Adige
(S.R. Adige)
Vice Chairman (A)

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